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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Sivasagar

Dated Guwahati, the August, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your Letter No. DJSV/STDR/F-5/2021-22/4471-4473 dated 18.08.2022

Sir,

With reference to the above, I am directed to inform you that, Smti Sagarika Borpuzari, Secretary, District Legal Services Authority, Sivasagar has been allowed to avail LTC for the block period of 2018-2021 (**by way of carry forward**) during the Puja vacation w.e.f. 02.10.2022 to 09.10.2022 to visit Rameswaram via Madurai and return back via Chennai along with her father Shri Bijoy Borpuzari and mother Smti Swarna Borpuzari (subject to fulfilling the criteria as dependent family members of her parents), by the shortest possible route, as per existing Rules.

Smti Borpuzari may be informed accordingly.

Thanking you.

Yours faithfully

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REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/7336 - 7339 /A, dated 26/8/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Sagarika Borpuzari, Secretary, District Legal Services Authority, Sivasagar, with reference to her letter No. DJSV/1910/2022 dated 18.08.2022.
3. The Deputy Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

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REGISTRAR (VIGILANCE)